

ITEM NO.8+62

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9698/2018
(Arising out of impugned final judgment and order dated 23-02-2018
in WC No. 56238/2017 passed by the High Court of Judicature at
Allahabad)

MAHMOOD HUSSAIN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.54389/2018-EXEMPTION FROM FILING
O.T.)

WITH

Diary No(s).13043/2018 (XI)

(FOR ADMISSION and I.R. and IA No.53891/2018-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.53893/2018-EXEMPTION FROM
FILING O.T. and IA No.53886/2018-PERMISSION TO FILE SLP/TP)

Diary No(s).12995/2018 (XI)

(FOR ADMISSION and I.R. and IA No.56106/2018-EXEMPTION FROM FILING
O.T. and IA No.56105/2018-PERMISSION TO FILE SLP/TP)

WITH

Diary No(s).15032/2018 (XI)

Date : 27-04-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr.Sanjay R. Hegde, Sr.Adv.
Mr.Abdul Qadir, Adv.
(SLP(C)No.9698/180 Mr.Anas Tanwir, Adv.
Mr.Pranjal Kishore, Adv.
Mr.I.Mushtaq, Adv.
Mr.Jawad Tariq, Adv.
Mr.Varun Mishra, Adv.
Mr.Fuzail Ahmad Ayyubi, AOR

Mr.Raju Ramachandran, Sr.Adv.

(D.No.12995/18) Mr.Fuzail Ahmad Ayyubi, Adv.
Mr.Abdul Qadir, Adv.
Mr.Ibad, Adv.
Mr.Jawad, Adv.
Mr.Ishwar Mohanty, Adv.
Ms.Hansani Shankar, Adv.

(D.No.13043/18) Ms.Indira Jai Singh, Sr.Adv.
Mr.Fuzail Ahmad Ayyubi, Adv.
Mr.Abdul Qadir, Adv.
Mr.Paras, Adv.
Mr.Ibad, Adv.
Mr.Jawad, Adv.

(D.No.15032/18) Mr.Shakil Ahmed Syed, Adv.
Mr.Mohd. Parvez Dabas, Adv.
Mr.Uzmi Jameel Husain, Adv.
Mr.Pulkit Chandna, Adv.
Mr.Niaz Ahmad Farooqui, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file SLPs is granted.

Leave granted.

There shall be stay from operation of the directions contained in paragraph 175 onwards of the impugned judgment passed by the High Court.

We also make it clear that as far as Mahmood Hussain and the disputed structure is concerned, there shall be no use of loudspeakers at the premises.

(ASHOK RAJ SINGH)
COURT MASTER (SH)

(RENU DIWAN)
ASST.REGISTRAR